



2026:AHC-LKO:18783-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**WRIT - C No. - 2573 of 2026**

Vikas Puri

.....Petitioner(s)

Versus

U.P. Real Estate Regulatory Auth. Thru. Chairman  
Lko. And 2 Others

.....Respondent(s)

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|                           |                                                |
|---------------------------|------------------------------------------------|
| Counsel for Petitioner(s) | : Hridesh Srivastava, Satendra Nath Rai        |
| Counsel for Respondent(s) | : Shobhit Mohan Shukla, Abhishek Khare, C.S.C. |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.  
HON'BLE AMITABH KUMAR RAI, J.**

1. Shri Rakshit Raj Singh, Advocate has filed his vakalatnama on behalf of the opposite party no. 1. The same is taken on record.
2. Heard Shri Hridesh Srivastava, learned counsel for the petitioner, Shri Rakshit Raj Singh, learned counsel for the opposite party no. 1, learned Additional Chief Standing Counsel for the State and Shri Abhishek Khare, learned counsel for the opposite party no. 3.
3. On being asked as to whether original judgment in the complaint for execution/enforcement of which Recovery Certificate dated 22.09.2022 has been issued by RERA, has been challenged by the opposite party no. 3 learned counsel Shri Khare submitted that it has not been challenged.
4. We see no reason as to why the Recovery Certificate dated 22.09.2022 has not been executed/enforced within a reasonable time. We are now in 2026. We, accordingly, dispose of this writ petition with a direction to the Collector, Lucknow to execute/enforce the Recovery Certificate dated 22.09.2022 positively within a period of two months unless there is any

legal impediment in this regard.

5. With the aforesaid observations/directions, the writ petition is finally **disposed of.**

**(Amitabh Kumar Rai,J.) (Rajan Roy,J.)**

**March 16, 2026**  
R.K.P.